

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2948  
ANSWERED ON:15.03.2010  
ORDERS OF SUPREME COURT ON CHILD LABOUR  
Agarwal Shri Jai Prakash

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the State Governments are implementing the policy formulated by the Union Government with regard to abolition of child labour and the verdict of the Hon'ble Supreme Court passed in this regard in 1986;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Union Government has taken any steps to implement the policy with regard to abolition of child labour; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a): Yes, Madam.

(b): The State/Union Territory Governments are implementing the policy laid down by the Union Government on prevention of child labour and also the verdict of Hon'ble Supreme Court passed in this regard in 1996. The State Governments are furnishing affidavits before the Hon'ble Supreme Court in this regard from time to time.

(c) & (d): The Union Government is implementing the National Child Labour Project (NCLP) Scheme in 266 districts of 20 States in the country as on date. Under the scheme, children withdrawn from work are enrolled in the special schools, where they are provided with bridge education, vocational training, nutrition, stipend, health care etc. and mainstreamed into formal education system.